

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1383  
ANSWERED ON:27.11.2009  
DISTRIBUTION OF LAND TO TRIBALS  
Natarajan Shri P.R.

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

the details of land distributed under the Land Reforms Commission Act during the last three years, tribe-wise and State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHARBHAI A. CHAUDHARY)

'Land and its management' falls within the exclusive legislative and administrative jurisdiction of States. The Department of Land Resources is the Nodal Department at the Centre to deal with such matters. Even so, the role of the Department of Land Resources is only of an advisory and coordinating nature in the field of land reforms.

The Department of Land Resources monitors the distribution of ceiling surplus lands to Scheduled Castes, Scheduled Tribes (STs) and others by Quarterly Reports, but this monitoring is not done tribe-wise in respect of STs. The State-wise distribution of ceiling surplus lands to the Scheduled Tribes is at the ANNEXURE.